
Rishipal Singh & Others Vs Vijay Kumar Jogdande & Others

Contempt Petition No. 226 Of 2018

Court: Uttarakhand High Court

Date of Decision: Sept. 20, 2021

Acts Referred:

Contempt Of Courts Act, 1971 " Section 20

Hon'ble Judges: Manoj Kumar Tiwari, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. This Contempt Petition was filed on 27.03.2018, however, contempt notice has not been issued to the respondents so far.
2. In view of provision contained in Section 20 of Contempt of Courts Act, 1971, proceedings for contempt cannot be initiated at this belated stage.
3. Accordingly, the Contempt Petition is closed.